

Report

[Shri Bhakt Darshan]

(iv) The Delhi Motor Vehicles (Second Amendment) Rules, 1967, published in Notification No. F.3(39)/66-67 Transport in Delhi Gazette dated the 1st June, 1967.

(v) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1967, published in Notification No. F.3 (10/65-66-Transport in Delhi Gazette dated the 22nd June, 1967.

[Placed in Library, see No. LT-1356/67]

(2) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) (a) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1967, published in Notification No. 2728-H. II(2)/67-11261 in Chandigarh Gazette dated the 22nd May, 1967.

(b) A Statement showing reasons for delay in laying the above notification. [Placed in Library, see No. LT-1541/67]

(ii) Notification No. 83/67/F. No. 68-332/67-Pub. published in Andaman and Nicobar Gazette dated the 2nd August, 1967, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, see No. LT-1541/67]

12.46 hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTEENTH REPORT

SHRI KHADILKAR (Khed): I present the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE OF PRIVILEGES

THIRD REPORT

SHRI KHADILKAR (Khed): I present the Third Report of the Committee of Privileges.

ESTIMATES COMMITTEE
FOURTEENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I present the Fourteenth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and Fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—CSIR—Central Electronics Engineering Research Institute, Pilani.

12.46½ hrs.

STATEMENT RE: REPORTED STATEMENT MADE BY THE DEPUTY PRIME MINISTER ABOUT "TWO CHINAS".

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): My attention has been drawn to some Press reports regarding a statement attributed to the Deputy Prime Minister regarding China. In a press Conference on the 12th September at the Indian Embassy in Washington, the Deputy Prime Minister was asked the following question.

"Will you be in the forefront about the admission of China into the United Nations?"

The Deputy Prime Minister replied, "We have not been in the forefront in the last 15 years. That is all I know. Every nation ought to be in the United Nations. That is the stand we have taken. But we are not now sponsoring a resolution, but if it is sponsored we will certainly vote for it." The Deputy Prime Minister was further questioned:

"Do you mean that there should be two chinas in the U.N.?"

To this he replied "I do not know. There are at present two countries. Formosa is an independent country as it is. And it is a member of the U.N., though in the name of China, which I don't understand."

My attention has also been drawn to some Press reports regarding the alleged clarification issued by the spokesman of the Ministry of External Affairs regarding the statements of the Deputy Prime Minister on China during his visit abroad. I have seen the relevant papers and am satisfied